

Secunderabad Division of South Central Railway in another similar accident on 5.5.94, 7208 Tungabhadra Express, while on run in Mahbubnagar-Secunderabad section of Hyderabad Division of South Central Railway dashed against a jeep at unmanned level crossing No 39. The first accident resulted in deaths of 32 occupants of the tractor-trailer, whereas 7 others sustained grievous injuries. In the second accident, 13 occupants of the jeep lost their lives and 4 sustained grievous injuries. Both the accidents occurred at unmanned level crossings and both were caused due to 'negligence of road vehicle drivers' in not observing provisions as per Section 131 of the Motor Vehicle Act, 1988 and also Section 161 of Indian Railways Act, 1989 while negotiating the unmanned level crossings.

No compensation is admissible as per extant rules. However, an amount of Rs 1,29,000 has been paid ex-gratia to the next of kin of the dead and to the injured in these accidents.

(d) The following steps are being taken to prevent such accidents at unmanned level crossings -

- (i) Intensive educative campaigns, through mass media including T V and Radio, targeted at road vehicle drivers on the precautions to be taken at level crossings.
- (ii) Joint ambush checks in coordination with the civil authorities to nab the errant road vehicle drivers under Motor Vehicle Act, 1988 and Indian Railway Act, 1989.
- (iii) Involving village Panchayats and other agencies in rural

and semi-urban areas in public awareness programmes

- (iv) Monitoring and ensuring provision of whistle boards, speed breakers and road signs and white painted gate posts at the approaches of level crossings.
- (v) Ensuring adequate visibility for road users and train drivers.
- (vi) Provision of Rs 25 crores in 1994-95 railway budget for manning 500 unmanned level crossings.
- (vii) A decision has been taken not to open any new unmanned level crossing.
- (viii) A decision has also been taken not to demand any existing manned level crossing despite a fall in traffic.

Terms of Trade

*224 SHRI CHITTA BASU Will the Minister of AGRICULTURE be pleased to state

(a) whether various Government Committees on agriculture have stressed the need for correcting the terms of trade as they have been loaded against agriculture

(b) if so, the broad details thereof and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) (a) to (c) Yes, Sir. Various Committees have suggested for correcting the terms of trade in favour of agriculture. The suggestions have been

noted by the Government.

Since 1980, CACP has been considering the changes in terms of trade between agricultural and non-agricultural sectors while recommending the Minimum Support Prices (MSPs). A Task-force has been set up to look into the problems relating to terms of trade in its entirety. Also, the impact of adverse terms of trade is sought to be mitigated by enhancing MSPs and by increasing productivity in the agriculture sector.

[*Translation*]

Fisheries Training

*225. SHRI PREM CHAND RAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any scheme to establish fisheries training centres in each State;

(b) if so, the details thereof;

(c) the assistance, if any, provided by the Government to each State for this purpose during each of the last three years; and

(d) the other facilities proposed to be given for practical training in fisheries to young students?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) to (c). Yes, Sir. (i) Under the Centrally Sponsored Scheme for the development of Freshwater Aquaculture and Brackishwater Aquaculture, Rs. 5.00 lakhs under each of these is available for the establishment of one training centre in each state. During 1993-94, assistance of Rs. 5.00 lakhs each was provided to Assam, Haryana, Himachal

Pradesh, Jammu & Kashmir, Madhya Pradesh, Mizoram, Orissa, Tripura and Uttar Pradesh under the Scheme of Freshwater Aquaculture and during 1991-92 to Maharashtra, Goa, Orissa, Tamil Nadu, Andhra Pradesh, Kerala and in 1993-94 to Gujarat under the Scheme of Brackishwater Aquaculture respectively.

(ii) Under the World Bank assisted Shrimp and Fish culture project, an assistance Rs. 25.0 lakhs and Rs. 21.10 lakhs has been provided during 1993-94 for the establishment of one training centre each at Digha hatcheries in West Bengal and Chandrabhaga hatcheries in Orissa respectively.

(iii) Under the Central Sector Scheme on "Fisheries Training and Extension" approved in June, 1994, Central assistance of Rs. 5.00 lakhs is available to the States for setting-up/upgradation of two training centres each. No Central assistance has been released under this scheme so far, to the states in the absence of proposals from them.

(d) Various Institutions like Central Institute of Fisheries Nautical and Engineering Training, Central Institute of Fisheries Education, Central Institute of Freshwater Aquaculture and Central Marine Fisheries Research Institute, etc. provide practical training to students who undergo various courses. Hostel facilities are also provided. Expenses of students sponsored by the States are generally borne by the concerned State Governments.

[*English*]

Interactive Voice Response System

*226. SHRI D. VENKATESWARA RAO: Will the Minister of RAILWAYS be pleased